

**PROCESSING STATUS OF DRAFT SCHEME as on 19-Jun-20**

<b>Sl. No.</b>	<b>Applicant Name</b>	<b>Date of receipt of Draft Scheme</b>	<b>Last communication received / issued</b>	<b>Processing status</b>
1	Stampede Capital Limited	22-Aug-19	NOC received from NSE on 17-Jan-20	Observation Letter & Complaints Report awaited from BSE
2	Infibeam Avenues Limited	07-Oct-19	Reply received vide email dated 19-Jun-20	Under Process
3	Khatu Investment & Trading Co. Limited, New Look Investment (Bengal) Limited and Tower Investment & Trading Co. Limited	29-Nov-19	Reminder email sent on 09-Jun-20 to NSE and CSE. Reply awaited.	Clarification awaited from exchange.
4	Lincoln Pharmaceuticals Limited	15-Jan-20	Clarification from exchange received on 04-Jun-20.	Under Process.
5	DCM Limited and DCM Engineering Limited	16-Jan-20	Reply received on 19-Jun-20	Under Process.
6	Pioneer Distilleries Limited and United Spirits Limited	10-Feb-20	Clarifications received on 08-May-20.	Under Process.
7	Cerebera Integrated Technologies Limited	17-Mar-20	Complaints report received EMC / P A	

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	Company Limited, Hipoline Commerce Private Limited, Lexi Exports Private Limited and Richie Credit and Finance Private Limited with Gallant Metal Limited and Slump sale of power plant Undertaking of Gallant Ispat Limited to Gallant Metal Limited			
10	Scheme of amalgamation filed by Niyogin Fintech Limited	20-May-20	Clarification sought from BSE on 16-Jun-20	Clarification awaited from BSE.
11	Demerger scheme of Oriental Sales (Agencies) India Pvt Ltd into Emami Realty Ltd	29-May-20	18-Jun-20	Clarification sought from the exchange on 18-Jun-20

**Last date of communication** – As per SEBI Circular No. CFD/DIL3/CIR/2017/21 dated March 10, 2017, SEBI endeavors to provide its comments on the Draft Scheme to the stock exchanges within 30 days from the later of the following:

- (a) date of receipt of satisfactory reply on clarifications, if any sought from the listed entity by SEBI; or
- (b) date of receipt of opinion from Independent Chartered Accountant, if sought by SEBI; or
- (c) date of receipt of 'Observation Letter' or 'No-Objection' letter from the stock exchanges.
- (d) date of receipt of copy of in-principle approval for listing of equity shares of the company seeking exemption from Rule 19(2)(b) of Securities Contracts (Regulation) Rules, 1957 on designated stock exchange, in case the listed entity is listed solely on regional stock exchange.

In case the draft scheme of amalgamation has remained unattended or there is an inordinate delay, the company should not hesitate to write to the Chief General Manager, Shri Jeevan Sonparote ([jeevans@sebi.gov.in](mailto:jeevans@sebi.gov.in)) or Executive Director, Shri Amarjeet Singh ([amarjeets@sebi.gov.in](mailto:amarjeets@sebi.gov.in)).